

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

ITEM No. 119

IA(I.B.C)/ 1152 (CH)2024

CP(IB) No. 23/Chd/Pb/2019  
(Admitted)

**IN THE MATTER OF:-**

Amsons India

...Petitioner

Versus

Rainbow Denim Ltd.

...Respondent

**Under Section: 9, IBC 2016 and R 11 NCLT**

**Order delivered on 09.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the applicant** : Mr. Aalok Jagga, Advocate

**ORDER**

Matter taken up on special mentioning.

**IA(I.B.C)/ 1152 (CH)2024**

The present application has been filed for preponement of IA No.598/2024. It is prayed by Id. counsel for the applicant that IA No.598/2024, which is fixed for 29.05.2024 may be preponed to 16.05.2024, on which date other IAs are listed. **Allowed.** Let IA No.598/2024 which is fixed for 29.05.2024 be preponed to 16.05.2024 and the Registry is directed to list the same on 16.05.2024. Thus, IA No.1152/2024 stands **disposed of** accordingly.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**